

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. 72/ 2023

In

Original Application No. 432 / 2022

In the matter of:

Jhilmil & Friends Colony Industrial Area CETP SocietyApplicant

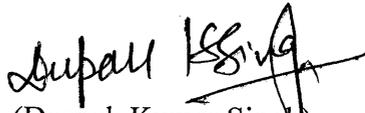
Versus

Delhi Jal Board & Ors. ...Respondents

**RESPONSE/ REPLY OF DELHI POLLUTION CONTROL COMMITTEE
(DPCC) WITH RESPECT TO REPORT OF JOINT TEAM OF CENTRAL
POLLUTION CONTROL BOARD AND DPCC.**

1. That this Hon'ble Tribunal in above referred matter vide its order dated 01.09.2023 has given various directions including the following:
".....Notice be issued to respondents no. 1 to 4 requiring them to file their response/reply to the above said report within one month at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF"
2. That in compliance to the order dated 20.09.2022 of Hon'ble Tribunal in OA No. 432/ 2022, a Report of Joint Team of Central Pollution Control Board (CPCB) and Delhi Pollution Control Committee (DPCC) was filed before Hon'ble Tribunal on 10.02.2023.
3. That Industries Department, Govt. of NCT of Delhi/ Delhi State Industrial and Infrastructure Development Corporation Ltd. (DSIIDC) and Delhi Jal Board (DJB) are agencies responsible for taking necessary action for an effective utilization of treatment capacity of CETP and also proper treatment of sewage being generated in the area.

Delhi
Dated :13.10.2023


(Deepak Kumar Singh)
Senior Environmental Engineer,
Delhi Pollution Control Committee